

12

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 1061/97

New Delhi this the 11th March 1998

Hon'ble Shri S.R. Adige, Vice-Chairman (A)

1. Shri Chandan Singh
S/o Shri Partap Singh
194/4, Mir Dard Lane,
Maulana Azad College Campus,
New Delhi.
2. Shri Gopal Singh
S/o Shri Jaman Singh,
216/5, Mirdard Lane,
Maulana Azad College Campus
New Delhi.

..... Applicants

(Applicant No. 1 present in person)

Versus

1. Govt. of N.C.T. Delhi
through Secretary Medical
5 Shyam Nath Marg, Delhi.
2. Director
G.B. Pant, Hospital,
J.L. Nehru Marg, Delhi.

..... Respondents

(By Advocate: Shri S.K. Gupta, proxy
counsel for Shri B.S. Gupta)

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Applicants pray for a direction to the respondents to regularise their services as Nursing Orderlies.

2. Applicant Shri Chandan Singh was present in person. Shri S.K. Gupta, proxy counsel appeared for the respondents.

3. Applicant Shri Chandan Singh was shown the details of working days put in by him as well as by applicant Shri Gopal Singh and maintained by respondents and contained in their reply, and admitted that neither of them had put in the required number of days for grant of temporary status in accordance with G.O.I's Scheme dated 10.9.93 for grant of temporary status.

4. As the applicants are not engaged at present, and in view of applicant Shri Chandan Singh's own admission that neither applicant had put in the required number of days for grant of temporary status, the same cannot be granted to them and under the circumstances the prayer for regularisation also cannot be acceded to.

5. The O.A. is accordingly dismissed. No costs.

Myohar
(S.R. ADIGE)
Vice-Chairman (A)